

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.403
IB/174/ND/2024

IN THE MATTER OF:

Aditya Birla Finance Limited	...	Applicant
Versus		
KarvyInnotech Limited	...	Respondent

Under Section 7 of (IBC), 2016

Order delivered on 08.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Saurav Agrawal, Adv.
For the Respondent : Mr. Vipul Kumar, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through VC. This Tribunal vide order dated 18.04.2024, directed the Respondent to file Vakalatnama as well as reply within ten days. Today, Counsel for the Respondent has submitted that he has already filed the reply along with Vakalatnama, however, the same is not reflected on the DMS portal. In the interest of justice, three days' time is granted to the Respondent to cure the defects, if any, and take necessary steps to upload the same on the DMS portal, failing which, next step follows. List the matter on **16.05.2024.**

In the meantime, Counsel for the Applicant is permitted to file rejoinder, if any.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)